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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010691582025

+ O.M.P.(I) (COMM.) 384/2025

(57) CDR. INDER JIT SINGH AND ANRPetitioners
Through: Mr. Rajesh Yadav, Sr. Adv. and Ms.
Ruchira Vashisht, Adv.

versus

FIITJEE LIMITEDRespondent
Through: Ms. Diksha Narula, Adv.

CNR No. DLHC010691592025

+ O.M.P.(I) (COMM.) 385/2025

(58) MR. VIJAY SINGH VASISHTPetitioner
Through: Mr. Rajesh Yadav, Sr. Adv. and Ms.
Ruchira Vashisht, Adv.

versus

FIITJEE LIMITEDRespondent
Through: Ms. Diksha Narula, Adv

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

% **20.08.2026**

1. The present petitions have been filed under Section 9 of the Arbitration and Conciliation Act, 1996 (A&C Act) seeking urgent measures of protection against the respondent / FIITJEE Limited.
2. The respondent was a tenant in the petitioners' premises. It is the case of the petitioners that a huge amount of arrears of rent remain unpaid by the respondent herein.
3. It is submitted that although possession of the premises have now been recovered by the petitioners (after filing of the instant petitions), the



arrears of rent remain unpaid.

4. The arrears are to the tune of Rs.33,15,957.50 each in O.M.P.(I) (COMM.) 384/2025 and O.M.P.(I) (COMM.) 385/2025 as on the date of filing of the petitions.

5. Learned counsel for the petitioners draws attention to an order dated 14.08.2025 passed by this Court in O.M.P.(I) (COMM.) 125/2025, wherein in a similar conspectus, certain payments were made by the respondent from the bank account of its sister concern to the landlord therein. The details of the said bank account are as under:

“Account no. 629405047349, ICICI Bank, Nehru Place branch, New Delhi.”

6. Learned counsel for the respondent pleads inability on the part of the respondent to pay any amount to the petitioner inasmuch as the bank account of the respondent is stated to have been attached by the police in the context of certain criminal proceedings. However, the learned counsel for the respondent is unable to provide any details thereof.

7. Learned counsel for the respondent is also unable to refute that in the context of a similar matter, involving the same respondent, [O.M.P.(I) (COMM.) 125/2025], the liability of the respondent was discharged through the bank account referred hereinabove (which is in the name of a sister concern / alter ego of the respondent viz. FIJEE ESchool Private Limited).

8. Considering the circumstances, the following directions are issued:

(i) The amount lying in the aforesaid bank account in ICICI Bank bearing Account no. 629405047349 shall stand attached to the extent of Rs. 66,31,915 (aggregate amount payable in both the petitions). The same shall be subject to further orders in the present petitions.



(ii) The Directors of the respondent are directed to remain present in Court on the next date of hearing. The said Directors shall also deposit their original passports in this Court within four weeks and are restrained from travelling out of the country, without permission of this Court.

9. List on 27.01.2027.

SACHIN DATTA, J

AUGUST 20, 2026/cl